

1./ 16.10.96. Shri N.P. Sinha, the counsel for the applicant.

Heard learned counsel for the applicant on the point of admission. Issue notice upon the respondents asking them to show cause as to why relief or reliefs ~~as~~ as sought for in this application should not be granted within 42 days from the date of receipt of copy of this order and application.

2. Regarding stay, the learned counsel Shri R.K. Choubey appeared on behalf of the learned Sr. Standing Counsel and submits that the stay should not be granted without giving opportunity to the other side. Let a copy of this order alongwith copy of the original application be furnished to the learned counsel to file counter in respect of interim prayer made by the applicant. But no stay is granted in this case as prayed for. The matter will come up after vacation on 24.10.96 for hearing on stay.

/CBS/


(D. Purkayastha)
Member (J)

2/24.10.96

Heard the learned Advocates of both the parties. The learned Advocates for both the parties submit that the matter can be decided expeditiously. Considering the submissions of both the parties no stay is granted at this stage. The learned Advocate, Shri R.K. Chaubey, appearing on behalf of the Senior Standing Counsel, Shri J.N. Pandey, for the respondents has received the copies of the OA along with a copy of the order passed by this Tribunal on 16.10.96 and accordingly he is directed to file Counter, if any, by the next date and the applicant ~~is~~ also would be at liberty to file rejoinder, if any, after receipt of the Counter from the respondents before the next date. The case be listed before Division Bench for hearing on admission on 2.12.96.

*Recd. the 4th
R.K. Chaubey
28/10/96*

SKS

(D. Purkayastha)
Member (J)

3./ 2.12.96.

Shri N.P. Sinha, the counsel for the applicant Shri J.N. Pandey, the Sr. Standing Counsel for the respondents.

The learned counsel for the respondents prays for two weeks time to file W/S. Prayer is allowed. List it on 8.1.97 for hearing on admission.

/CBS/

(D. Purkayastha)
Member (J)

(K.D. Saha)
Member (A)

OA - 495/96

4./ 8.1.97. List it on 29.1.97 for hearing on admission.

/CBS/

(V.N. Mehrotra)

Vice-chairman

5
29.1.97 List on 17.3.97 for admission.

CM

(V.N. Mehrotra)
Vice-Chairman

6
17.2.97

CM List on 12.5.97 for hearing on
admission.

(V.N. Mehrotra)
Vice-Chairman

The applicant appears in person.

The applicant has moved an application praying that he may be permitted to withdraw this case. The prayer is allowed. The applicant is permitted to withdraw his application. The OA is dismissed as withdrawn.

A14197
/CBS/

(V.N. Mehrotra)
Vice-chairman